

**Office of Directorate General of Foreign Trade**  
**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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**Minutes of NC-V meeting No. 19 was due for 10.09.2015 and actually held on 18.09.2015**

The meeting No.19/AM-15 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4) ) was due for 10.09.2015 and actually held on 18.09.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri B.B. Bharti, Joint Textile Commissioner	TC Office, Mumbai
2.	Shri V.K. Kohli, Director	TC office, Noida
3.	Shri Barinder Singh, Asstt. Director	MSME
4.	Shri K.C. Meena, DDG	DGFT
6.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.16/AM-16 dated 13.08.2015, 17/AM16 dated 20.08.2015 and 18/AM16 dated 27.08.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.19/AM-16 dated 10.09.2015 was actually held on 18.09.2015 taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 19/84-ALC3/2015 **MEETING DATE** : 10.09.2015

<b>Case No.:</b> 3/20/84-ALC3/2014	<b>Party Name:</b> GRINDWELL NORTON LTD	<b>Meet No/Date:</b> 19/84-ALC3/2015 10.09.2015	<b>Status:</b> Deferred
HQ File :01/84/050/00136/AM15/	RLA File :03/94/040/01117/AM14/	Lic.No/Date:0310782585 23.05.2014	Defer Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the following documents/information and ask the firm to furnish the same , the case defer for relisting on 08.10.2015:

1. Manufacturing Process alongwith stage wise wastage
2. Net Content of the Export Product.
3. GSM of export and import product

<b>Case No.:</b> 8/21/84-ALC3/2014	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 19/84-ALC3/2015 10.09.2015	<b>Status:</b> Deferred
HQ File :01/84/050/00170/AM15/	RLA File :35/24/040/00011/AM15/	Lic.No/Date:3510044530 06.08.2014	Defer Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 02.09.2015 but the reply is not received from the firm. Therefore, Committee decided to send the final reminder to the firm to furnish the following documents/information and defer the case for relisting on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

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Case No.:11/30/84- ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:19/84- ALC3/2015 10.09.2015	Status:Deferred
HQ File :01/84/050/00250/AM15/	RLA File :35/24/040/00017/AM15/	Lic.No/Date:3510044557 10.10.2014	Defer Date:08.10.2015

3 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 02.09.2015 but the reply is not received from the firm. Therefore, Committee decided to send the final reminder to the firm to furnish the following documents/ information and defer the case for relisting on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

Case No.:11/34/84- ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:19/84- ALC3/2015 10.09.2015	Status:Deferred
HQ File :01/84/050/00282/AM15/	RLA File :35/24/040/00018/AM15/	Lic.No/Date:3510044563 20.10.2014	Defer Date:08.10..2015

4 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 02.09.2015 but the reply is not received from the firm. Therefore, Committee decided to send the final reminder to the firm to furnish the following documents/ information and defer the case for relisting on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

Case No.:5/36/84- ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:19/84- ALC3/2015 10.09.2015	Status:Deferred
HQ File :01/84/050/00287/AM15/	RLA File :35/24/040/00025/AM15/	Lic.No/Date:3510044597 04.12.2014	Defer Date:08.10.2015

5 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 02.09.2015 but the reply is not received from the firm. Therefore, Committee decided to send the final reminder to the firm to furnish the following documents/ information and defer the case for relisting on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

Case No.:43/44/84- ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:19/84- ALC3/2015 10.09.2015	Status:Deferred
HQ File 6 :01/84/050/00413/AM15/	RLA File :35/24/040/00029/AM15/	Lic.No/Date:3510044643 06.01.2015	Defer Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's representative Shri Lakshmana Shankar, Dy. General manager (Sales) and Shri A.K. Bhandari,, General Manager (Commercial) were appeared before NC on 13.08.2015 alongwith documents called by DC (MSME). The Committee was not satisfied with their reply. Therefore, Committee decided to send the final

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reminder to furnish the following information from the firm and defer the case for relisting on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

Case No.:26/2/84-  
ALC3/2015

Party Name:LOYAL TEXTILE  
MILLS LTD

Meet No/Date:19/84-  
ALC3/2015  
10.09.2015

Status:Approved

HQ File  
:01/84/050/00026/AM16/

RLA File  
:35/24/040/00036/AM15/

Lic.No/Date:3510044697  
05.03.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify above said the Advance Authorization issued in this case as per written comments of Regional Textile Commissioner, Noida vide their U.O. No. 7(267)/14/DGFT/RON/165 dated 18.09.2015 as detailed below:

S. No	Export item	Export Qty.	Import item	Qty. allowed for each of export product
7	1. Rain Jacket without Hood made out of Omni Protector fabric 55% mod acyclic 44% cotton and 1% Antistatic PU membrane coated fabric GSM 330 +/- 10% and 100% Cotton Dyed Fabrics with flame resistant finish (GSM 175+/-10%)	1500.000 Number	1. Omni protector Fabric	0.99 Kg
			2. Raw Cotton	0.469 Kg
			3. Vat Dyes	0.0053 Kg
			4. Flacovan	0.1566 Kg
			5. Ukadan	0.0166 kg
			6. Silastal	0.0070 Kg
			7. Silastan	0.0014 kg
			8. Polyvinyl alchohal	0.0035 Kg
			9. FR Thread	0.0945 Kg
			10. Omni Tape	0.22 kg
			11. Vislon Closed end ZipperNo.8	1.05 No
			12. Vislon closed end Zipper No.5	2.1 No.
			13. Furnace Oil	13.545 LITRE
	2. Rain Jacket with Hood made out of Omni Protector fabric 55% mod acyclic 44% cotton and 1% Antistatic PU membrane coated fabric GSM 330 +/- 10% and 100% Cotton Dyed Fabrics with flame resistant finish (GSM 175+/-10%)	500.000 Number	1. Omni protector Fabric	1.188 Kg
			2. Raw Cotton	0.619 Kg
			3. Vat Dyes	0.007 Kg
			4. Flacovan	.2065 Kg
			5. Ukadan	.02196 Kg
			6. Silastal	.0093 Kg
			7. Silastan	.00187 Kg
			8. Polyvinyl alchohal	0.00467 Kg
			9. FR Thread	0.0346 Kg
			10. Omni Tape	0.2205 kg
			11. Vislon Closed end ZipperNo.8	1.05 No.
			12. Vislon closed end Zipper No.5	2.1 No.
			13. Furnace Oil	15.666 LITRE

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.  
Dyes and chemicals should be as per General Note 5 for Textile Product Code J amended from time to time.

8 Case No.:24/2/84-  
ALC3/2015

Party Name:LOYAL  
TEXTILE MILLS LTD

Meet No/Date:19/84-  
ALC3/2015

Status: Approved

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HQ File  
:01/84/050/00024/AM16/

RLA File  
:35/24/040/00039/AM15/

10.09.2015  
Lic.No/Date:3510044709  
20.03.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify above said the Advance Authorization issued in this case as detailed below:

S. No	Export item	Export Qty.		Import item	Qty. allowed
1.	Mill made Industrial work wear Woven Garments made out of Modacrylic Fibre (50%) Cotton (49%) and Nylon Fibre with White Metal Compound (1%) Blended Dyed Fabrics with 300 GSM-Pant	3000.000 Number	1.	Modacrylic Fibre	1618.650 KG
			2.	Raw Cotton	1817.008 KG
			3.	Nylon Fibre with white metal compound	32.373 KG
			4.	Vat Dyes (dyes & chemicals are restricted to 26% of fob value within the overall cif value as per public notice no.88 dated 27.12.2011)	117.720 KG
			5.	Polyvinyl Alchohal	29.430 KG
			6.	FR Thread	56.700 KG
			7.	FURNACE OIL (Restricted to 7% of FOB value of exports within the overall CIF value)	15602.400 Litre
2.	Mill made Industrial work wear Woven Garments made out of Modacrylic Fibre (50%) Cotton (49%) and Nylon Fibre with White Metal Compound (1%) Blended Dyed Fabrics with 300 GSM-coverall with Loxy Band FR	1000.000 Number	1.	Modacrylic Fibre	577.610 KG
			2.	Raw Cotton	648.393 KG
			3.	Nylon Fibre with white metal compound	11.552 KG
			4.	Vat Dyes (dyes & chemicals are restricted to 26% of fob value within the overall cif value as per public notice no.88 dated 27.12.2011)	42.008 KG
			5.	Polyvinyl Alchohal	10.502 KG
			6.	FR Thread	31.500 KG
			7.	FURNACE OIL (Restricted to 7% of FOB value of exports within the overall CIF value)	10253.410 Litre
			8.	50mm Loxy Band FR	6400.000 Meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.  
Dyes and chemicals should be as per General Note 5 for Textile Product Code J amended from time to time.

9 Case No.:25/2/84-

Party Name:LOYAL

Meet No/Date:19/84-

Status:Deferred

  
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ALC3/2015	TEXTILE MILLS LTD	ALC3/2015 10.09.2015	
HQ File :01/84/050/00025/AM16/	RLA File :35/24/040/00038/AM15/	Lic.No/Date:3510044708 20.03.2015	Defer Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. Therefore, it was decided to defer the case for relisting on 08.10.2015.

<b>Case No.:</b> 34/19/84- ALC3/2015	<b>Party Name:</b> TEXPORT OVERSEAS PVT.LTD,	<b>Meet No/Date:</b> 19/84- ALC3/2015 10.09.2015	<b>Status:</b> Approved
HQ File :01/84/050/00187/AM16/	RLA File :07/24/040/00005/AM16/	Lic.No/Date:0710108026 15.04.2015	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify above said the Advance Authorization issued in this case as per written comments of Regional Textile Commissioner, Noida vide their U.O. No. 7(267)/14/DGFT/RON/162 dated 17.09.2015 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed Per Piece
1.	Toddler Girls Embroidery Top made from 100% Cotton Woven Fabric	2900.000 Number	1. 100% Cotton Solid Dyed Woven Fabric, width : 53 Inch, GSM : 98 (+/- 05%)	0.832 Sqm
			4. Sensor/security tag	One Per Piece (Net to Net)
2.	Toddler Girls Dress made from 100% Cotton Woven Fabric	13500.000 Number	2. 100% Cotton Printed Twill Woven Fabric, width : 53 Inch, GSM: 98 (+/- 05%)	1.0296 sqm
			4. Sensor/security tag	One Per Piece (Net to Net)
3.	Toddler Girls Dress made from 100% Cotton Woven Fabric	20000.000 Number	3. 100% Cotton Printed Twill Woven Fabric, width : 53 Inch, GSM: 98 (+/- 05%)	1.117 sqm
			4. Sensor/security tag	One Per Piece (Net to Net)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 2/16/84- ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 19/84- ALC3/2015 10.09.2015	<b>Status:</b> Deferred
HQ File :01/84/050/00139/AM16/	RLA File :35/24/040/00002/AM16/	Lic.No/Date:3510044734 20.04.2015	Defer Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. Therefore, it was decided to defer the case for relisting on 08.10.2015.

<b>Case No.:</b> 33/19/84-	<b>Party Name:</b> SHAHI	<b>Meet No/Date:</b> 19/84-	<b>Status:</b> Approved
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**ALC3/2015**

EXPORTS PVT. LTD.

ALC3/2015  
10.09.2015HQ File  
:01/84/050/00186/AM16/RLA File  
:07/24/040/00018/AM16/Lic.No/Date:0710108116  
28.04.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of Regional Textile Commissioner, Noida vide their U.O. No. 7(267)/14/DGFT/RON/163 dated 17.09.2015 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed Per piece
1.	Mens Cargo Trouser made of 100% Nylon Dyed Fabric GSM-114, Style no.WM8008)	19000.000 Number	1.	100% Nylon Dyed Fabric GSM-114 (Tolerance plus or minus 10%)	2.70 Sq. mt.
2.	Ladies Shirt Dress made of 97% Cotton 3% Elastane Dyed Fabric GSM-118. Style No.RM87656360)	5100.000 Number	2.	97% Cotton 3% Elastane Dyed Fabric GSM-118 (Tolerance plus or minus 10%)	2.70 sq.mt.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:35/19/84-  
ALC3/2015**Party Name:TEXPORT  
CREATIONMeet No/Date:19/84-  
ALC3/2015  
10.09.2015**Status:Deferred**HQ File  
:01/84/050/00188/AM16/RLA File  
:07/24/040/00049/AM16/Lic.No/Date:0710108277  
27.05.2015

Defer Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the amended copy of the CCL ex attached and defer the case for re-listing on 08.10.2015.

**Case No.:6/14/84-  
ALC3/2015**Party Name:LOYAL  
TEXTILE MILLS LTDMeet No/Date:19/84-  
ALC3/2015  
10.09.2015**Status:Deferred**HQ File  
:01/84/050/00094/AM16/RLA File  
:35/24/040/00007/AM16/Lic.No/Date:3510044747  
28.05.2015

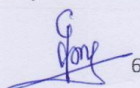
Defer Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the calculation sheet of the chemical use in the product in this case and defer the case for re-listing on 08.10.2015.

**Case No.:26/14/84-  
ALC3/2015**Party Name:LOYAL  
TEXTILE MILLS LTDMeet No/Date:19/84-  
ALC3/2015  
10.09.2015**Status:Deferred and Re-  
indexed**HQ File  
:01/84/050/00114/AM16/RLA File  
:35/24/040/00008/AM16/Lic.No/Date:3510044748  
28.05.2015

Defer Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the width of the




fabric including calculation sheet etc. of the export product in this case and defer the case for re-listing on 08.10.2015.

Case No.:27/14/84-ALC3/2015 Party Name:LOYAL TEXTILE MILLS LTD Meet No/Date:19/84-ALC3/2015 10.09.2015 Status:Deferred  
 HQ File :01/84/050/00115/AM16/ RLA File :35/24/040/00006/AM16/ Lic.No/Date:3510044746 28.05.2015 Defer Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the width of the fabric including calculation sheet etc. of the export product in this case and defer the case for re-listing on 08.10.2015.

Case No.:8/19/84-ALC3/2015 Party Name:SRF LIMITED Meet No/Date:19/84-ALC3/2015 10.09.2015 Status:Approved  
 HQ File :01/84/050/00161/AM16/ RLA File :04/24/040/00301/AM15/ Lic.No/Date:0410160617 02.06.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per SION J-377/2015 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic Fabrics 840 denier and above Polyester Fabrics(EF), Dipped Belting Fabrics, Rubberised Textile Fabrics. Dipped Belting Fabrics, Rubberised Textile Fabrics	70000.000 KG	1. POLYESTER CHIPS	77175 kgs
			2. SPIN FINISH OIL	470 kgs
			3. V.P.LATEX(DRY)	4550 kgs
			4. RESORCINOL	490 kgs
			5. Bonding Agent (Grill Bond/ Vulca bond,ISO-bond PC45)	350

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/19/84-ALC3/2015 Party Name:KUSUMGAR CORPORATES PVT. LTD. Meet No/Date:19/84-ALC3/2015 10.09.2015 Status:Approved  
 HQ File :01/84/050/00160/AM16/ RLA File :03/94/040/00195/AM16/ Lic.No/Date:0310796512 09.06.2015

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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case on repeat basis of Adv. Authorisation No. 0310792616 dated 06.01.2015 ratified by NC in its meeting No. 36/AM15 dated 08.01.2015 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Parachute fabrics obtained from nylon filament yarn (Technical Textile) Net Content : 1) Nylon Filament Yarn Nylon 66 High Tenacity 40 Denier (+/- 10%) : 4166.67 Kgs.	4166.670 KG	1.	Nylon Filament yarn Nylon 66 High Tenacity 40 Denier (+/-10%)	5000 KG ( including 20 % wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/19/84-  
ALC3/2015

Party Name:ABOUT U  
FASHIONS PVT LTD

Meet No/Date:19/84-  
ALC3/2015  
10.09.2015

Status:Approved

HQ File  
:01/84/050/00159/AM16/

RLA File  
:03/94/040/00160/AM16/

Lic.No/Date:0310796543  
10.06.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

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S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Embroidery in the Piece, in Strips or in Motif (Polyester Cotton 80% Polyester / 20% Cotton GSM 84 +/- 10%.	174475.000 Sq. yard	1.	Polyester Cotton 63" Grey Fabrics (Polyester 80% and Cotton 20%) GSM 84 +/- 10%.	176219.750 Sq. yard ( including 1% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/16/84-  
ALC3/2015

Party Name:VEEKAY  
POLYCOATS LTD.

Meet No/Date:19/84-  
ALC3/2015  
10.09.2015

Status:Deferred

HQ File  
:01/84/050/00138/AM16/

RLA File  
:05/24/040/00113/AM16/

Lic.No/Date:0510394559  
15.06.2015

Defer Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC. Therefore it was decided to defer the case for relisting on 08.10.2015.

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Case No.:3/14/84-  
ALC3/2015

Party Name:LOYAL  
TEXTILE MILLS LTD

Meet No/Date:19/84-  
ALC3/2015  
10.09.2015

Status:Deferred

HQ File  
:01/84/050/00091/AM16/

RLA File  
:35/24/040/00014/AM16/

Lic.No/Date:3510044759  
16.06.2015

Defer Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through

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the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the following information and defer the case for re-listing on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

<b>Case No.:</b> 4/14/84- ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 19/84- ALC3/2015 10.09.2015	<b>Status:</b> Deferred
HQ File :01/84/050/00092/AM16/	RLA File :35/24/040/00015/AM16/	Lic.No/Date:3510044760 16.06.2015	Defer Date:08.10.2015

22 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the following information and defer the case for re-listing on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

<b>Case No.:</b> 12/14/84- ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 19/84- ALC3/2015 10.09.2015	<b>Status:</b> Deferred
HQ File :01/84/050/00100/AM16/	RLA File :35/24/040/00013/AM16/	Lic.No/Date:3510044758 16.06.2015	Defer Date:08.10.2015

23 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the following information and defer the case for re-listing on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

<b>Case No.:</b> 11/19/84- ALC3/2015	<b>Party Name:</b> MAYA EXPORTS CORPN	<b>Meet No/Date:</b> 19/84- ALC3/2015 10.09.2015	<b>Status:</b> Approved
HQ File :01/84/050/00164/AM16/	RLA File :05/24/040/00141/AM16/	Lic.No/Date:0510394712 25.06.2015	

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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/64/2015-16/Hosiery/217 dated 10.09.2015 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Babies Garments made of 64% Cotton,36% Polyamide Lace Knitted with lining, GSM 126 (+/-10%), Style No. Hampton Olivia dress baby)	3200.000 Number	1. 64% Cotton 36% Polyamide Lace Knitted with lining , GSM 126 (+/-10%) %.	0.613 Sq. Mtrs/Pc

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:**12/19/84-ALC3/2015 **Party Name:**MAYA EXPORTS CORPN **Meet No/Date:**19/84-ALC3/2015 10.09.2015 **Status:** Approved

**HQ File** :01/84/050/00165/AM16/ **RLA File** :05/24/040/00142/AM16/ **Lic.No/Date:**0510394713 25.06.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/65/2015-16/Hosiery/218 dated 10.09.2015 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 64% Cotton 36% Polyamide Lace Knitted with lining, GSM 126 (+/-10%), Style No. Hampton Olivia dress MG)	7609.000 Number	1. 64% Cotton 36% Polyamide Lace Knitted with lining , GSM 126 (+/-10%)	1.142 Sq. Mtrs/Pc

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:**13/19/84-ALC3/2015 **Party Name:**SHAHI EXPORTS PVT. LTD. **Meet No/Date:**19/84-ALC3/2015 10.09.2015 **Status:**Approved

**HQ File** :01/84/050/00166/AM16/ **RLA File** :05/24/040/00150/AM16/ **Lic.No/Date:**0510394714 25.06.2015

**Decision :** : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/70/2015-16/Hosiery/224 dated 14.09.2015 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Babies garment made of 100% Polyester Embroidered net fabric GSM-130+/- 10% (style no:002-21220-2)	29945.000 Number	1.	100% Polyester Embroidered net fabric GSM 130 + /- 10%)	0.67 Sq. Mtrs/Pc
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:29/19/84-ALC3/2015 Party Name:MAYA EXPORTS CORPN Meet No/Date:19/84-ALC3/2015 10.09.2015 Status:Approved

HQ File :01/84/050/00182/AM16/ RLA File :05/24/040/00140/AM16/ Lic.No/Date:0510394711 25.06.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/66/2015-16/Hosiery/220 dated 11.09.2015 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 64% Cotton 36% Polyamide Lace Knitted with lining, GSM 126 (+/-10%), Style No. Hampton Olivia dress BG)	7496.000 Number	1. 64% Cotton 36% Polyamide Lace Knitted with lining, GSM 126 (+/-10%)with 58" width	1.682 Sq. Mtrs/Pc

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:18/19/84-ALC3/2015 Party Name:RICHA GLOBAL EXPORTS P. LTD. Meet No/Date:19/84-ALC3/2015 10.09.2015 Status:Approved

HQ File :01/84/050/00171/AM16/ RLA File :05/24/040/00160/AM16/ Lic.No/Date:0510394762 30.06.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 62% Cotton 36% Nylon 2% Polyester Lace Dyed Net Knitted Fabric. GSM: 90(+/-10%), style no. G60LT018, along with Indian Fabric.	1480.000 Number	1. 62% Cotton 36% Nylon 2% Polyester Lace Dyed net Knitted Fabric. GSM:90(+/-10%)%.	301.000 KG

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/19/84-ALC3/2015 Party Name:RICHA GLOBAL EXPORTS P. LTD. Meet No/Date:19/84-ALC3/2015 10.09.2015 Status:Approved

HQ File :01/84/050/00172/AM16/	RLA File :05/24/040/00161/AM16/	Lic.No/Date:0510394763 30.06.2015
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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester Dyed Woven Fabric GSM:120(+/-10%) along with Indian Fabric , Style :381877	21800.000 Number	1. 100% Polyester Dyed Woven Fabric GSM:120(+/-10%)	20274.000Sq. Meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:31/19/84-ALC3/2015</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:19/84-ALC3/2015 10.09.2015	<b>Status:Deferred</b>
30 HQ File :01/84/050/00184/AM16/	RLA File :07/24/040/00107/AM16/	Lic.No/Date:0710108442 30.06.2015	Defer Date:08.10.2015
<b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case for re-listing on 08.10.2015 as the application has not yet received from RA, Bangalore.			

<b>Case No.:32/19/84-ALC3/2015</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:19/84-ALC3/2015 10.09.2015	<b>Status:Deferred</b>
31 HQ File :01/84/050/00185/AM16/	RLA File :07/24/040/00104/AM16/	Lic.No/Date:0710108441 30.06.2015	Defer Date:08.10.2015
<b>Decision :</b> The Committee considered the case as per agenda and decided to defer the case for re-listing on 08.10.2015 as the application has not yet received from RA, Bangalore.			

<b>Case No.:20/19/84-ALC3/2015</b>	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:19/84-ALC3/2015 10.09.2015	<b>Status:Deferred</b>
32 HQ File :01/84/050/00173/AM16/	RLA File :05/24/040/00163/AM16/	Lic.No/Date:0510394783 02.07.2015	Defer Date:08.10.2015
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The Committee noted that the CAD is not legible in this case Accordingly, Committee after deliberations decided to ask the firm to furnish the same and defer the case for re-listing on 08.10.2015.			

<b>Case No.:1/19/84-ALC3/2015</b>	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:19/84-ALC3/2015 10.09.2015	<b>Status:Approved</b>
33 HQ File :01/84/050/00154/AM16/	RLA File :06/24/040/00013/AM16/	Lic.No/Date:0610038184 09.07.2015	
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with			

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representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polypropylene Multi Filament Yarn	100000.000 KG	1. P.P. Granules Virgin for Extrusion	102000.000 KG (Including 2 % wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:**10/19/84-ALC3/2015 **Party Name:**SHAHI EXPORTS PVT. LTD. **Meet No/Date:**19/84-ALC3/2015 10.09.2015 **Status:**Approved

**HQ File** :01/84/050/00163/AM16/ **RLA File** :05/24/040/00175/AM16/ **Lic.No/Date:**0510394861 09.07.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

34	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Top made of 100% Polyester Dyed Fabric GSM 70 and 0.07 SQM of 100% Rayon Fabric with 100% PU Leather Coating GSM 340 (+/- 10%)	4917.000 Number	1. 100% Polyester Dyed Fabric GSM 70 +/- 10%) 2. 100% Rayon Fabric with 100% PU Leather coating GSM 340 +/- 10%)	9153.000 Sq.Meter 366.000 Sq. Meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

**Case No.:**14/19/84-ALC3/2015 **Party Name:**CHELSEA MILLS **Meet No/Date:**19/84-ALC3/2015 10.09.2015 **Status:**Deferred

35 **HQ File** :01/84/050/00167/AM16/ **RLA File** :05/23/040/00136/AM16/ **Lic.No/Date:**0510394866 09.07.2015 **Defer Date:**08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME)/ Office of the Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 08.10.2015.

**Case No.:**3/19/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**19/84-ALC3/2015 10.09.2015 **Status:**Deferred

**HQ File** :01/84/050/00156/AM16/ **RLA File** :35/24/040/00020/AM16/ **Lic.No/Date:**3510044772 10.07.2015 **Defer Date:**08.10.2015

36 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the following and defer the case for re-listing on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.

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3. Processing flow chart with wastage from fabric or fibre.

Case No.:9/17/84- ALC3/2015	Party Name:RAYMOND LIMITED	Meet No/Date:19/84- ALC3/2015 10.09.2015	Status:Approved
HQ File :01/84/050/00150/AM16/	RLA File :03/95/040/00257/AM16/	Lic.No/Date:0310797227 14.07.2015	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of Regional Textile Commissioner, Noida vide their U.O. No. 7(267)/14/DGFT/RON/164 dated 18.09.2015 as detailed below:

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S.No.	Export Product	Export Quantity		Import item	Quantity allowed for 1 Kg export product
1.	Tussar Silk Wool Blended Fabrics (Tussah Silk Wool Blended Fabrics) Blend 52% Silk and 48% Wool. GSM 180.00 +/- 10% width 155 cm	125000.000 Meter 193750 sqmtr. Or 34991 kgs	1.	Tussar silk tops	0.6462 Kg
			2.	Greasy Wool	0.6253 Kg
			3.	Acid Dyes / Metal Complex Dyes	.01251 Kg
			4.	Tinting Agents	0.0064 Kg

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:15/19/84- ALC3/2015	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:19/84- ALC3/2015 10.09.2015	Status:Approved
HQ File :01/84/050/00168/AM16/	RLA File :10/24/040/00019/AM16/	Lic.No/Date:1010059198 15.07.2015	

38 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Sisal Rugs	23809.500 Sq. meter	1.	Sisal Matting	24286 Sq. meter (Including 2 % wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:16/19/84- ALC3/2015	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:19/84- ALC3/2015 10.09.2015	Status:Approved
HQ File :01/84/050/00169/AM16/	RLA File :10/24/040/00016/AM16/	Lic.No/Date:1010059197 15.07.2015	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:



S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Polyester Mats with Rubber Backing	23810.000 Sq. meter	1.	Polyester Fabrics	24286.000 sq. meter (Including 2 % wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 4/19/84-ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 19/84-ALC3/2015 10.09.2015	<b>Status:</b> Deferred
HQ File :01/84/050/00157/AM16/	RLA File :35/24/040/00021/AM16/	Lic.No/Date:3510044777 16.07.2015	Defer Date:08.10.2015

40 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the following information/ documents and defer the case for re-listing on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.
2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.
3. Processing flow chart with wastage from fabric or fibre.

<b>Case No.:</b> 21/19/84-ALC3/2015	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 19/84-ALC3/2015 10.09.2015	<b>Status:</b> Approved
HQ File :01/84/050/00174/AM16/	RLA File :05/24/040/00186/AM16/	Lic.No/Date:0510394912 17.07.2015	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Ladies Dress made of 100% Polyester Dyed Fabric GSM 70 with Belt & Trims (0.11 SQM) made of 100% Rayon fabric with 100% PU Leather Coating GSM 340 + / - 10%) style no. 002-27624-5	5005.000 Number	1.	100% Polyester Dyed Fabric GSM 70 +/- 10%)	23535.000 Sq. meter
			2.	100% Rayon Fabric with 100% PU Leather Coating GSM 340+/- 10%)	547.000 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 27/19/84-ALC3/2015	<b>Party Name:</b> P.K.OVERSEAS	<b>Meet No/Date:</b> 19/84-ALC3/2015 10.09.2015	<b>Status:</b> Deferred
HQ File :01/84/050/00180/AM16/	RLA File :05/24/040/00176/AM16/	Lic.No/Date:0510394910 17.07.2015	Defer Date:08.10.2015

42 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that

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the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter had issued by DC (MSME) vide their letter dated 10.09.2015. Reply is still being awaited. Therefore, it was decided to defer the case for relisting on 08.10.2015.

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Case No.:28/19/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:19/84-ALC3/2015 10.09.2015	Status: Approved	
HQ File :01/84/050/00181/AM16/	RLA File :05/24/040/00190/AM16/	Lic.No/Date:0510394976 17.07.2015		
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/68/2015-16/Hosiery/222 dated 14.09.2015 as detailed below:				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies dress made of 48% cotton 29% Polyester 23% Rayon Yarn Dyed Knitted Fabric GSM- 280(+/-10% (style - 380435-390499)	10400.000 Number	48% cotton 29% Polyester 23% Rayon Yarn Dyed Knitted Fabric GSM-280(+/-10%	645 Gms./Pc.
GSM should match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions				

Case No.:5/19/84-ALC3/2015

Party Name:SAGAR BRUSH INDUSTRIES

Meet No/Date:19/84-ALC3/2015  
10.09.2015

Status:Approved

HQ File :01/84/050/00158/AM16/

RLA File :35/24/040/00017/AM16/

Lic.No/Date:3510044778  
20.07.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Processed Nylon Monofilament for paint brush bristles (tipped, flagged and mixed)	3920.000 KG	Nylon Monofilament for paint brush bristles(unprocessed)	3959.200 KG (Including 1 % wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/19/84-ALC3/2015	Party Name:TEIJIN INDIA PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2015 10.09.2015	Status:Deferred
45	HQ File	RLA File	Lic.No/Date:0510395060 Defer

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23.07.2015

Date:08.10.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. Therefore, it was decided to defer the case for relisting on 08.10.2015.

**Case No.:**22/19/84-  
ALC3/2015

**Party Name:**RICHA GLOBAL  
EXPORTS P. LTD.

**Meet No/Date:**19/84-  
ALC3/2015  
10.09.2015

**Status:**Approved

**HQ File**  
:01/84/050/00175/AM16/

**RLA File**  
:05/24/040/00209/AM16/

**Lic.No/Date:**0510395065  
23.07.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
46	1. Ladies Pant made of 82% Polyester 16% Rayon 2% Spandex Dyed Knitted Fabric , GSM-350(+/-10%) along with 100% Polyester Dyed Woven Fabric , GSM: 64(+/-10%), Style-389540-389564-389565	1500.000 Number	82% POLYESTER 16% RAYON 2% SPANDEX DYED KNITTED FABRIC	1655.000 K.G
			100% POLYESTER DYED WOVEN FABRIC GSM:64(+/-10%)	975.000 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

**Case No.:**24/19/84-  
ALC3/2015

**Party Name:**SHAHI EXPORTS  
PVT. LTD.

**Meet No/Date:**19/84-  
ALC3/2015  
10.09.2015

**Status:**Approved

**HQ File**  
:01/84/050/00177/AM16/

**RLA File**  
:05/24/040/00200/AM16/

**Lic.No/Date:**0510395059  
23.07.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/71/2015-16/Hosiery/225 dated 14.09.2015 as detailed below:

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
47	1. Ladies Trouser (Style no.WP5BE53213MI) made out of 100% cotton dyed fabric, GSM - 150 +/- 10%)	42395.000 Number	100% cotton dyed fabric GSM- 150 +/- 10%)	2.55 Sq.Mtrs/Per Pc
	2. Ladies Capri made of (Style no.WP5BE53214MI) made of 100% cotton dyed fabric GSM-150 +/-10%	111927.000 Number	100% cotton dyed fabric, GSM 150 +/- 10%	2.04 Sq.Mtrs/Per Pc

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:25/19/84-ALC3/2015</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:19/84-ALC3/2015 10.09.2015	<b>Status:Approved</b>
HQ File :01/84/050/00178/AM16/	RLA File :05/24/040/00201/AM16/	Lic.No/Date:0510395058 23.07.2015	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/69/2015-16/Hosiery/223 dated 14.09.2015 as detailed below:

48	S. No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Trouser (Style no.WP5BE53213MI) made out of 100% cotton dyed fabric, GSM - 150 +/- 10%)	14549.000 Number	100% cotton dyed fabric GSM- 150 +/- 10%)	2.55 Sq.Mtrs/Per Pc
	2.	Ladies Capri made of (Style no.WP5BE53214MI) made of 100% cotton dyed fabric GSM-150 +/-10%	40008.000 Number	100% cotton dyed fabric, GSM 150 +/- 10%	2.04 Sq.Mtrs/Per Pc

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:26/19/84-ALC3/2015</b>	Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:19/84-ALC3/2015 10.09.2015	<b>Status:Approved</b>
HQ File :01/84/050/00179/AM16/	RLA File :05/23/040/00171/AM16/	Lic.No/Date:0510395062 23.07.2015	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

49	S. No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Mens Jacket made of 100% polyester twill WRF/PU coated fabric GSM- 185 +/- 10% (style: Canada boom jacket)	13567.000 Number	100% Polyester twill WRF/PU coated fabric GSM- 185 +/- 10% width: 58/59"	80555.000 Sq.Mtrs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:17/19/84-ALC3/2015</b>	Party Name:MAYA EXPORTS CORPN	Meet No/Date:19/84-ALC3/2015 10.09.2015	<b>Status:Approved</b>
HQ File	RLA File	Lic.No/Date:0510395100	

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:05/24/040/00206/AM16/

28.07.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/67/2015-16/Hosiery/221 dated 11.09.2015 as detailed below:

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Cardigan made of 91% Polyamide 9% Elastane Lace Knitted dyed fabric, GSM 94 +/-10% (Style No. TLS1TGILE)	6770.000 Number	91% Polyamide 9% Elastane Lace Knitted dyed fabric, GSM 94 (+/-10%	1.57 Sq.Mtrs/Per Pc.

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

**Case No.:**30/19/84-ALC3/2015

**Party Name:**MAYA EXPORTS CORPN

**Meet No/Date:**19/84-ALC3/2015  
10.09.2015

**Status:**Approved

**HQ File**  
:01/84/050/00183/AM16/

**RLA File**  
:05/24/040/00208/AM16/

**Lic.No/Date:**0510395101  
28.07.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/62/2015-16/Hosiery/211 dated 09.09.2015 as detailed below:

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 65% Cotton 24% Polyamide 11% Viscose Lace Knitted fabric dyed, GSM 110 (+/-10%) (Style No. 25954-4	12059.000 Number	65% Cotton 24% Polyamide 11% Viscose Lace Knitted fabric dyed, GSM 110 (+/-10% with 58" width	0.89 sq.Mtrs/Pc. 98 gms./Pc

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

**Case No.:**23/19/84-ALC3/2015

**Party Name:**JPM EXPORTS PRIVATE LIMITED

**Meet No/Date:**19/84-ALC3/2015  
10.09.2015

**Status:**Deferred

**HQ File**  
:01/84/050/00176/AM16/

**RLA File**  
:02/24/040/00085/AM16/

**Lic.No/Date:**0210206023  
29.07.2015

**Defer**  
Date:08.10.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. Therefore, it was decided to defer the case for relisting on 08.10.2015.

**Case No.:**2/19/84-ALC3/2015

**Party Name:**RAHMAN INDUSTRIES LTD

**Meet No/Date:**19/84-ALC3/2015  
10.09.2015

**Status:**Deferred

**HQ File**

**RLA File**

**Lic.No/Date:**0610038204

**Defer**



:01/84/050/00155/AM16/

:06/24/040/00021/AM16/

11.08.2015

Date:08.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination Deptt. of IPP their comments. A deficiency letter had issued by Deptt. of IPP vide their letter dated 18.09.2015. Reply is still being awaited. Therefore, it was decided to defer the case for relisting on 08.10.2015.

### Manual Agenda Cases

(54)

Case No.191	M/s. Dhruv Globals Ltd.
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/129/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510361429 dated 01.08.2013	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. A deficiency letter had issued by DC(MSME) vide their letter dated 18.08.2015. Reply is still being awaited. Therefore, it was decided to defer the case for relisting on 08.10.2015.	

(55)

Case No.192	M/s. Fashion Accessories			
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/166/AM-16/DES-V			
Fixation of input output norms against Annual Advance Authorisation No.0510393238 dated 16.02.2015.				
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to fixation of ad-hoc norms in respect of Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pillow Cover – Front – Front 100% Jute , Back -55% Linen/45% Cotton Woven Fabric, (GSM 180 +/-10%), Size 20' X 20'	3500 Pcs	55% Linen /45% Cotton Woven Fabric (GSM 180 +/-10%), width 44"	0.45 Sqm
2.	Pillow Cover –Front & Back, 55% Linen /45% Cotton Woven Fabric, (GSM 180 +/-10%), Size 20' X 20"	5500 Pcs	55% Linen /45% Cotton Woven Fabric (GSM 180 +/-10%), width 44"	0.83 Sqm
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

(56)

Case No.193	M/s. Fashion Accessories			
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/165/AM-16/DES-V			
Fixation of input output norms against Annual Advance Authorisation No.0510391118 dated 25.10.2013.				
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to fixation of ad-hoc norms in respect of Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export	Import item	Quantity allowed

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		Quantity		
1.	Pillow 14 X26 made of 100% Linen Woven Dyed Fabric, GSM 170+/-10%)	800 Pcs	100% Linen Woven Dyed Fabric	0.21 Kgs
2.	Pillow 20" X 20" made of 100% Linen Woven Dyed Fabric, GSM 170+/-10%)	1000 Pcs	100% Linen Woven Dyed Fabric	0.18 Kgs
3.	King Fitted Sheet 72 X84 - 16"	600 Pcs		2.07 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(57)

Case No.194	M/s. Fashion Accessories
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/167/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510393238 dated 16.02.2015.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to call for the firm to furnish the revise test report and defer the case for re-listing on 08.10.2015.	

(58)

Case No.195	M/s. Fashion Accessories
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/168/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510393238 dated 16.02.2015.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to call for the firm to furnish the revise test report and defer the case for re-listing on 08.10.2015.	

(59)

Case No.196	M/s. Fashion Accessories			
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/166/AM-16/DES-V			
Fixation of input output norms against Annual Advance Authorisation No.0510393238 dated 16.02.2015.				
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to fixation of ad-hoc norms in respect of Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed per piece
1.	Table Runner -14 X 90 Inches made of 100% Linen Woven Dyed Fabric GSM 197 +/- 5%	200Pcs	100% Linen Woven Dyed Fabric, GSM 197 +/- 5%	1.36 Sqm /Pc (unwashed)
2.	Sham 20 X 42 Inches made of 100% Linen Woven Dyed Fabric GSM 197 +/- 5%	100 Pcs	100% Linen Woven Dyed Fabric, GSM 197 +/- 5%	1.80 Sqm/Pc (unwashed)

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3.	Sham- 20 X32 Inches	700 Pcs	100% Woven Fabric, GSM 197 +/- 5%	Linen Dyed (unwashed)	1.41 Sqm/Pc
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(60)

Case No.197	M/s. P. K. Overseas
NC 19/16 dt. 10.09.2015	F.No. 01/84/050/00279/AM-15/DES-V
Modification of input output norms against Advance Authorisation No.0510391869 dated 05.11.2014.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to send the representation to Deptt. of IPP for their comments and defer the case for re-listing on 08.10.2015.	

(61)

Case No.198	M/s. Chelsea Mills
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/123/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510389084 dated 25.06.2014.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments and defer the case for re-listing on 08.10.2015.	

(62)

Case No.199	M/s. Chelsea Mills
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/00124/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510323823 dated 02.05.2012.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments and defer the case for re-listing on 08.10.2015.	

(63)

Case No.200	M/s. Chelsea Mills
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/00160/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No..0510393403 dated 27.02.2015.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments and defer the case for re-listing on 08.10.2015.	

(64)

Case No.201	M/s. Choice Clothing Co. Pvt. Ltd.
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/00162/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510391533 dated 10.10.2014.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to fixation of ad-hoc norms in respect of Advance Authorization issued in this case as detailed below:-	

*RMP*

*Singh*

*AB*



S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester Woven Fabric, (GSM- 92+/-10%), Style No. 1795	4313 Pcs (+/-5%)	100% Polyester Woven Fabric, (GSM- 92+/-10%), width 57"	9012 Mtr

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(65)

Case No.202	M/s. Modelama Exports Ltd.
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/00169/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510297254 dated 22.07.2011.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. As informed a deficiency letter issued by DC(MSME) to the firm . Reply is still being awaited. Therefore, it was decided to defer the case for relisting on 08.10.2015.	

(66)

Case No.203	M/s. Modelama Exports Ltd.
NC 19/16 dt. 10.09.2015	F.No. 01/84/171/00159/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510339921 dated 3.12.2012.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. As informed a deficiency letter issued by DC(MSME) to the firm . Reply is still being awaited. Therefore, it was decided to defer the case for relisting on 08.10.2015.	

(67)

Case No.203	M/s. K.Mohan &Company (Exports) Pvt. Ltd.
NC 19/16 dt. 10.09.2015	F.No. 01/84/162/09//AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0710100881 dated 30.12.2013.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to call the firm to appear personal hearing alongwith the following documents and defer the case for re-listing on 08.10.2015.	
<ol style="list-style-type: none"> <li>1. Sample of the export product</li> <li>2. Sketch with marking</li> <li>3. CAD of all sizes of export product.</li> </ol>	

(68)

Case No.205	M/s. Jiwanram Sheodutrai Industries Pvt. Ltd.
NC 19/16 dt. 10.09.2015	F.No. 01/84/050/130/AM-10/DES-V
Fixation of input output norms against Advance Authorisation No.0210131920 dated 23.09.2009.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed the above said Adv Authorization issued in this case has already been ratified by the Norms Committee in its meeting held on 19.08.2010, at this stage there is no role of the committee. In view of above, the committee decided to advise RA, Kolkatta to take appropriate action as per documents submitted by the firm in this case.	

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